

ITEM NO.20

COURT NO.4

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s).205/2024

G.V. HARSHA KUMAR

Petitioner(s)

VERSUS

ELECTION COMMISSION OF INDIA & ANR.

Respondent(s)

(FOR ADMISSION)

Date : 05-04-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) Mr. Amol B Karande, Adv.
Mr. Sravan Kumar Karanam, AOR
Mr. Akshay Mann, Adv.
Ms. B. Renuka Devi, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. After arguing the case for some time, learned counsel for the petitioner seeks to withdraw this petition with liberty to the petitioner to pursue the matter before the authorities.
2. Permission, as prayed for, is granted.
3. The Writ Petition is, accordingly, dismissed as withdrawn with liberty as aforementioned.

(SATISH KUMAR YADAV)
ADDITIONAL REGISTRAR

(PREETHI T.C.)
COURT MASTER (NSH)